(c) Widening and paving of existing roads and lanes and constructing new roads and lanes.

(d) Providing street lighting.

(e) Cutting, filling, levelling and landscaping the area, including horti cultural operations.

(f) Partial development of the slum area with a view to provide land for unremunerative purposes such as parks, playgrounds, welfare and community centres, police stations, fire stations and schools, hospitals a dispensaries etc. run on a no-profit basis.

(ii) Improvement of pucca built slum dwellings which embraces the following items of improvements and/or conversions:—

(a) Providing WCs., bath rooms, and water taps inside or near the dwellings.

(b) Electrification of the dwellings and the premises.

(c) Conversion of the Privy to the water borne system and connecting to main drainage.

• (d) Providing smokeless chullahs and nahani sinks in kitchens.

(e) Enlarging the sizes of the rooms or the dwellings to adequate standards.

(f) Increasing the area of windows to provide adequate light and ventilation.

(g) Providing adequate open spaces for the lighting and ventilation of rooms and the opening of up showks.

(h) Paving of court-yards and drainage of the premises.

(i) Works carried out for removing fundamental defects in planning, such as inadequate ceiling height for rooms narrow and steep staircases etc.

(j) Works carried out for removing fundamental defects in the structure, such as dampness, dilapidation etc.

2. In States where the scheme is implemented through local bodies, the State Government gives them financial assistance to the extent of 87 J % of the approved cost of the Project (50% as loan and 37i% as subsidy). The remaining 12J-% of the cost is to be provided by the local body as subsidy from its own resources.

The Scheme has laid down Subsidized Standard rents to be charged for various types of dwelling units constructed under the Scheme.

L.I.C. SHARES IN THE M.S. Co.

to Questions

562. SHRI MAHAVIR TYAGI : Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation holds about 55 lakhs of equity shares of the Indian Iron and Steel Company; if so, whether it has any representation on the Board of the said Company;

(b) whether the Life Insurance Corporation is precluded by convention or by directives of Government from using its voting powers at the meetings of the General Body in the interests of the company; if not, whether the Life Insurance Corporation cast its votes at the Annual General Body meeting of the company held on the 23rd September, 1969 to elect Shri Sachin Chowdhary to the Board; and

(c) whether Government propose to enquire from the Life Insurance Corporation as to why it has acquiesced in Shri Sachin Chowdhary being declared as an elected member of the Board in the ad journed meeting and in functioning as such?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VTDYA CHARAN SHUKLA) : (a) The Life Insurance Corporation held equity shares of the face value of Rs. 5,66,79,800 on the 31-3-1969 as well as on 31-3-1970. The Indian Iron and Steel Company has invited senior officer of the L.I.C. to work on its Board of Directors.

(b) The Life Insurance Corporation is not precluded either by convention or by a directive from Government from exer cising its voting rights at the General Body meetings. The LIC does exercise its voting rights where it considers desirable in its interests to do so. At the Annual General Meeting of the Indian Iron & Steel Co. Ltd. held on 23-9-1969, there was no other candidate for the vacancy of Shri Sachindra Chaudhari and so there was no occasion for the Corporation to exercise its voting right.

(c) Does not arise.

CONSUMER PRICES OF PETROL AND DIESEL OIL AT DIFFERENT PLACES

563. SHRI B1PINPAL DAS : Will the Minister of PETROLEUM AND CHEMI CALS AND MINES AND METALS be pleased to state :

(a) what were the consumer prices per litre of petrol and diesel oil on 1st July, 1970 in Dibrugarh, Gauhati, Calcutta, (i) excluc; ng any tax,

(ii) inclu ling only central tax,

(iii) including Central and State taxes;

(b) whethei it is a fact that the existing oil pricing pc licy has resulted in discrimination agains the consumers of some of the areas where oil is actually produced and

(c) if so, tie reasons for such a pricing policy and whether Government now propose to ratio, alise the same ?

THE M1N STER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICAL: AND MINES AND ME-TALS (SHRI D. R. CHAVAN) : (a) A statement giv rig the requisite information is enclosed. [See Appendix LXXIII, An-nexure No. 3].

(b) No.

(c) Does net arise.

PRODUCTION F ADDITIONAL CRUDE OIL IN ASSAM

564. SHRI B1PINPAL DAS : Will the Minister of PKTROLEUM AND CHEMI-CALS AND MINES AND METALS be pleased to state:

(a) how much crude oil is produced at present in the oil fields of Assam and how ii is distributed among different refineries;

(b) how m tch additional crude is expected to be produced in Assam during the remaining pai i of the Fourth Plan period and v\rnt is the proposed arrangement for refining the same; and

(c) what st; .: ps have so far been taken by Government to implement the decisions regarding the establishment of an additional refiner> and a Petro-chemical complex in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND ME-TALS (SHRI D. R. CHAVAN) : (a) Present prodi; :tion of crude oil in oilfields of Assam per year is:-

		(In	Million tonnes)
Oil India Limited			3.00
Assam Oil Company			0.11
O.N.G.C			0,18
Tor	AŁ		3,29

to Questions The present pattern of distribution among the different refineries is as follows:

				(In Million tonnes)		
Barauni Digboi Gauhati		t. J⊊T÷ Na ÷	•	•	2.00 0.36* 0.80	
		Tor	AL	•	3.16	

0.25 million tonnes from Oil India Limited + 0.11 million tonnes from own source (Assam Oil Company).

(b) In the Fourth Five Year Plan, the production by Oil India will remain con-stant while the production by the ONGC and AOC will be as follows:—

					(Million tonnes)	
ONGC						
1969-70					0.18	
1970-71		-			0.25	
1971-72		-	•	•	0.25	
1972-73		-			0.25	
1973-74	•	-	-	-	1.00	
A.O.C.						
1969.			•	٠	0.11	
1970 .					0.13	
1971 .					0.13	
1972 .			•		0.12	
1973.					0.11	
1974 .	•	•	•		0.10	

(c) A Study Group under the aegis of Chairman, Indian Oil Corporation has submitted a preliminary report in June, 1970, on the various aspects of refinerycz(?)-petro-chemical complex in pursuance of the Government's decision. The group has been asked to make some further studies. The matter is under examination.

L.I.C. CLAIMS

565. SHRI A. P. CHATTERJEE : Will the Minister of FINANCE be pleased to state :

(a) what is the number of claims that are repudiated by the L.I.C .per year;